

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.431
Appeal No.248/252/ND/2022

IN THE MATTER OF:

Jai Mata Di Wooden and Steel works Pvt Ltd	...	Appellant
Versus		
Registrar of Companies NCT of Delhi Haryana	...	Respondent

Order under Section 252 (3) of Companies Act, 2013.

Order delivered on 17.02.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Sarvik Singhai, Adv.
For the Respondent :

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to 28.03.2023.

Sd/-
Vishal Rana
Court Officer
Court IV